NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 01/08/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

: B. Keylkumar Ashok Songh

PETITION NUMBER

: TCP/125/(IB)/2017

NAME OF THE PETITIONER(S)

: GEMINI TIMBER & PLYWOODS

NAME OF THE RESPONDENT(S)

: CHITRA CONSTRUCTIONS PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

REPRESENTATION BY WHOM

B. Raj kumer Ashok Singh Advacute Petitioners Course.

<u>ORDER</u>

Counsel for Petitioner present. As seen from the record, Hon'ble High Court of Madras vide its order dated 20.03.2013 passed in C.P.No.225/2011 of M/s. Germini Timber & Plywoods vs M/s. Chitra Constructions Pvt. Ltd. giving direction to the Respondent to discharge the liability of Rs.3 lakh within three months from the date of receipt of the copy of the order failing which the Hon'ble High Court of Madras wanted to order advertisement and publication and appointment of provisional liquidator. As per the notification dated 07.12.2016, pertaining to transfer of the pending proceeding, Rules, 2016, the matter in which the Respondent is served was not to be transferred to this Bench. Therefore, the Registry is directed to return the matter to the Registry of Hon'ble High Court of Madras for appropriate action at their end.

5-vijaga doa.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIO) MEMBER (JUDICIAL)